## THE HIGH COURT OF MEGHALAYA: SHILLONG NOTIFICATION

## Dated 10th Decmeber,2025

No. HCM II/34/Pt.III/2014/Estt/43: Pursuant to order dated 21.11.2025 passed by the Hon'ble Supreme Court of India in the matter of Special Leave to Appeal (Crl.) No.8437/2025 (Arising out of impugned final judgment and order dated 21.03.2025 in CRM No.87634/2024 passed by the High Court of Judicature at Patna),titled "Aman Kumar Vs. The State of Bihar", the Hon'ble the Chief Justice is pleased to constitute a Committee comprising Hon'ble Mr. Justice W.Diengdoh, Judge as Chairman, Registrar General as Member and the Registrar (Judicial Service) as Member Secretary for the purpose of forwarding information sought by the learned amicus curiae in the abovementioned case.

Yours faithfully,

REGISTRAR GENERAL

Memo No. No. HCM II/34/Pt.III/2014/Estt/43-A Copy to:- Dated 10<sup>th</sup> December,2025

- 1. The Registrar and PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of His Lordship.
- 2. The P.S. to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for kind information of His Lordship.
- 3. The Registrar (Judicial Service), High Court of Meghalaya for favour of kind information and necessary action.
- 4. The System Analyst, High Court of Meghalaya for uploading the same in the official website.
- 5. Committee file
- 6. Office file.

REGISTRAR GENERAL

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